

MR. SPEAKER : Who is objecting ?
Mr. Kurup, be reasonable. Mr. Choubey,
what are you doing ?

SHRI BASUDEB ACHARIA : Let
there be a debate.

SHRI P. CHIDAMBARAM : I have
said, I am ready for a discussion,

MR. SPEAKER : I say that there is a
rule. There is a decorum. Anything
which you say, you can discuss it. He was
only answering. We might not agree with
him. Our opinion is firm. We are col-
lectively agreed that we should not allow
it. Then we can have a discussion but
why you disturb like this ? It is all right
but do not do it like this.

WRITTEN ANSWERS TO QUESTIONS

[*Translation*]

Sati Practice

*68. SHRI MANPHOOL SINGH
CHAUDHARY :

SHRIMATI MEIRA KUMAR :

Will the Minister of HOME AFFAIRS
be pleased to state :

(a) whether Union Government are
considering any steps including Central
legislation to effectively check recurrence
of 'Sati' incidents and to prevent all acts
of its glorification in the country following
the recent 'Sati' incident in Rajasthan ;
and

(b) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS
(S. BUTA SINGH) : (a) and (b) The pro-
posal for Central Legislation is under
consideration. However, the State Govern-
ment of Rajasthan have already brought
out legislation through an Ordinance with
effect from 1st October, 1987.

[*English*]

Inclusion of "Kudumbi Community" in SC/ST List

*69. PROF. K.V. THOMAS : Will
the Minister of WELFARE be pleased to
state :

(a) whether there is any proposal to
include Kudumbi Community in the
Scheduled Caste/Scheduled Tribe list ; and

(b) if so, the time by which it will be
done ?

THE MINISTER OF STATE IN THE
MINISTRY OF WELFARE (DR.
RAJENDRA KUMARI BAJPAI) : (a) Yes,
Sir.

(b) A proposal to include Kudumbi
community in the list of Scheduled Castes
in Kerala is being examined along with
similar other proposals in the context of
the proposed comprehensive revision of
the lists of Scheduled Castes and Schedu-
led Tribes. Further, amendment in the
existing lists of Scheduled Castes and
Scheduled Tribes can be done only through
an Act of the Parliament in view of
Articles 341(2) and 342(2) of the Cons-
titution. In view of this, no time limit
can be specified at this stage.

C.S.I.R. R&D Laboratories

*70. SHRI C. MADHAVA REDDI ;
Will the PRIME MINISTER be pleased to
state :

(a) whether there is any proposal to
transfer R&D laboratories from the con-
trol of the Council of Scientific and
Industrial Research to the user Ministries
and Departments ;

(b) whether the Scientific Advisory
Committee has suggested an alternative
set-up for the R&D laboratories ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND TECHNO-
LOGY AND MINISTER OF STATE IN
THE DEPARTMENTS OF OCEAN
DEVELOPMENT, ATOMIC ENERGY,
ELECTRONICS AND SPACE (SHRI K.R.
NARAYANAN) : (a) The CSIR Review
Committee has made some recommenda-
tions in this respect.

(b) and (c) Science Advisory Council
to Prime Minister (SAC-PM) has suggested
mechanisms to ensure greater involvement
of concerned Government Departments/
Agencies in policy formulation, programme
planning and implementation and funding
of the laboratories while they continue to
remain under CSIR.